

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1251

ANSWERED ON:21.03.2012

IMPORT OF COAL

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Will the Minister of COAL be pleased to state:

- (a) whether Coal India Limited (CIL) and its subsidiaries are likely to import more coal during]the current year and the years to come;
- (b) if so, the details thereof and the reasons therefor alongwith the coal that is likely to be imported during the current year and coming three years, year-wise, subsidiary-wise and quantity-wise; (C) the details of the fund that is likely to be spent, year-wise and subsidiary-wise alongwith the names of countries wherefrom the import is likely to be made;
- (d) the details of infrastructure and procedures to facilitate these imports and ensure quality: and
- (e) whether consumers are likely to pay more price for imported coal and if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a)to(e): As per the present import policy of the Government, coal is placed under Open General License (OGL) and therefore, it can be imported by any one in the country on payment of applicable import duties.

Coal India Limited {CIL) is gearing up to meet any shortfall arising out of contractual commitments under its supply to coal consumers under Fuel Supply Agreement with imported coal after getting firm commitment for supply of imported coal at unload port at the actual price of imported coal plus service charges. So far, CIL has not received any firm commitment for such supply of imported coal.